

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 04-07-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/1156(CHE)/2024
PETITION NUMBER : CP(IB)/104A(CHE)/2018
**NAME OF THE APPLICANT : CA Mahalingam Suresh Kumar
M/s. Jaimurugan Textiles Ltd**
NAME OF THE RESPONDENT(S) : --
**UNDER SECTION : Reg 47A of r/w Rule 11 of NCLT Rules,
2016**

ORDER

Ld. Counsel Ms. Niranjana Devi for the Applicant.

This is an Application seeking excluding the Covid-19 lock-down time period from 25.03.2020 to 14.03.2021 and 10.05.2021 to 30.06.2021 from the liquidation period [being 407 days] and extend the liquidation period upto 30.05.2022 with respect to Corporate Debtor.

The reasons for exclusion and extension are given at para nos.10, 11 and 12 of the Application.

In view of the above exclusion and extension sought for is allowed and **IA(IBC)/1156(CHE)/2024 is disposed off.**

Sd/-
RAVICHANDRAN RAMASAMY
Member (Technical)

Sd/-
JYOTI KUMAR TRIPATHI
Member (Judicial)

phk